

National Company Law Tribunal



Allahabad Bench

CP NO.76/(ND)/2016

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 07.02.2017

NAME OF THE COMPANY: Grand Infratech Pvt.Ltd

SECTION OF THE COMPANIES ACT: u/s 397/398 of Companies Act,1956

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
<u>1.</u>	GAURAV TIWARI	Advocate	Petitioner	
<u>2.</u>	DR. MANMOHAN SHARMA	Adv	Respondent	

Order Dated 07.02.2017

CP NO 76(ND)/2016 Sh. Rahul Agrawal & Ors v/s M/s Kuldeep Katyal&Ors &Grand
Infratech Pvt Ltd.

The case is fixed for final hearing. Mr Gaurav Tiwari Advocate represents the petitioner. Dr Manmohan Sharma Represents Respondent Company. The petitioner now proposes to withdraw the present company petition. The Respondent counsel oppose this by stating that the case has already reached at the stage of final hearing and such would cause prejudice to the interest of Respondent Company.

After hearing the submission of both parties we feel that the petitioner is at liberty to file formal memo for withdrawal of the company petition, duly signed by an authorised signatory and the competent person. The further course of action in respect of withdrawal of petition would be decided after hearing the submission of counsel for both the parties.

The memo be filed within two weeks from today. Matter to be listed on 27/02/2017.


SH.HP. CHATURVEDI (Judicial Member)

Dated-07.02.2017